THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : This may be considered when we discuss the matter.

SHRI M. P. BHARGAVA : I have made out a case for the Homoeopathy Bill to be introduced.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : At this stage ?

SHRI M. P. BHARGAVA : Yes. So, the House will have to give permission for the bifurcation of this Council and introduction of the Homoeopathy Bill. That is what I wanted to point out.

SHRI BHUPESH GUPTA (West Bengal) : Bifurcation of what Council ?

SHRI M. P. BHARGAVA : Mr. Bhupesh Gupta is too intelligent for me to tell what bifurcation. What was referred to us was. . .

SHRI BHUPESH GUPTA : Is it the Jantar Mantar type of bifurcation ?

SHRI M. P. BHARGAVA : Somehow Mr. Bhupesh Gupta has some sort of hallucination about things happening outside the House. I am talking business. What was referred to the Committee was a Joint Central Council for Indian system of medicine and Homoeopathy. The Committee felt that there was nothing in common between the two and therefore . . .

SHRI BHUPESH GUPTA : You required to sit in a Committee to understand that simple thing ?

SHRI M. P. BHARGAVA : Ayurveda, Siddha and Unani come under Indian system of medicine, and Homoeopathy is a different system of medicine. Therefore, they wanted two Councils for the purpose.

SHRI BHUPESH GUPTA : Have it.

EVIDENCE TENDERED BEFORE THE JOINT COMMITTEE OF THE HOUSES ON THE INDIAN MEDICINE AND HOMOEOPATHY CENTRAL COUNCIL BILL, 1968

SHRI M. P. BHARGAVA (Uttar Pradesh) : Sir, I beg to lay on the Table a copy of the evidence tendered before the Joint Committee of the Houses on the Bill to provide for the constitution of a Central Council of Indian Medicine and Homoeopathy and the maintenance of a Central Register of Indian Medicine and Homoeopathy and for matters connected therewith.

अनुसूचित जातियां तथा अनुसूचित आदिम जातियां आदेश (संशोधन) विधेयक, 1967 सम्बन्धी सभाओं की संयुक्त समिति का प्रतिवेदन

श्री सुन्दरसिंह भंडारी (राजस्थान) : अनुसूचित जातियों और अनुसूचित आदिम जातियों की सूचियों में कतिपय जातियों और आदिम जातियो के समावेश तथा निस्सारण, और इस प्रकार के समावेश अथवा निस्सारण के फलस्वरूप आवश्यक हो उठने वाले प्रतिनिधित्व के पुन: समायोजन और संसदीय तथा विधान सभाई निर्वाचन क्षेत्रों के पुन: परिसीमन तथा तत्संसक्त विषयों का उपबन्ध करने वाले विधेयक सम्बन्धी सभाओ की संयुक्त समिति के प्रतिवेदन की एक प्रति में सभा पटल पर रखता हूं ।

अनुसूचित जातियां तथा अनुसूचित आदिम जातियां आदेश (संशोधन) विधेयक, 1967 सम्बन्धी सभाओं की संयुक्त समिति के समक्ष दिया गया साक्ष्य

श्री सुन्दर सिंह भंडारी (राजस्थान) : अनुसूचित जातियों और अनुसूचित आदिम जातियों की सूचियों में कतिपय जातियों और आदिम जातियों के समावेश तथा निस्सारण, और इस प्रकार के समावेश अथवा निस्सारण के फलस्वरूप आवश्यक हो उठने वाले प्रतिनिधित्व के पुन: समायोजन और संसदीय तथा विधान सभाई निर्वाचन क्षेत्रों के पुन: परिसीमन तथा तत्संसक्त विषयों का उपबन्ध करने वाले विधेयक सम्बन्धी सभाओं की संयुक्त समिति के समक्ष दिये गये साक्ष्य की एक प्रति मैं सभा पटल पर रखता हूं ।